

The Deputy Minister of Education and Scientific Research (Dr. M. M. Das): (a) The Survey has begun in Delhi and Bombay.

(b) Details will be available after reports of the survey in the two cities are received.

Insurance Medical Examiners

*215. { Shri Sadhan Gupta:
Shri Awasthi:

Will the Minister of Finance be pleased to state:

(a) whether the Life Insurance Corporation of India has struck off a number of Insurance medical examiners from the approved list of such examiners;

(b) if so, the number of such examiners struck off from and the number still remaining on the approved list (i) throughout the country, and (ii) in Calcutta; and

(c) the reasons for striking off such examiners from the approved list?

The Deputy Minister of Finance (Shri B. K. Bhagat): (a) to (c). A statement is laid on the Table of Lok Sabha. [See Appendix II, annexure No. 5.]

High Court Judges

*216. Shri H. C. Mathur: Will the Minister of Home Affairs be pleased to state:

(a) whether Union Government have considered the recommendation made by the States Re-recommendation Commission that at least one third of the number of judges in the High Court of a State should consist of persons who are recruited from outside the State;

(b) whether views of the Chief Justice of India and State Governments were ascertained in the matter; and

(c) the existing composition of Judges in different High Courts?

The Minister of Home Affairs (Pandit G. B. Pant): (a) The Government of India's decision on the recommendation of the States Re-organisation Commission on the subject was embodied in the Memorandum on the subject of Safeguards for Linguistic Minorities, which was laid before and approved by Parliament. The relevant portion of this Memorandum reads as follows:—

"The Commission's recommendations are being brought to the notice of the Chief Justice of India. There may be difficulties in some cases in implementing these recommendations, but it is intended that, to the extent possible, they should be borne in mind in making future appointments."

(b) The Recommendations of the Commission including the one relating to the recruitment of Judges to the High Courts were discussed at the Conference of the Chief Ministers of States held in October, 1955. The Chief Justice of India, however, has not been formally consulted.

(c) A statement showing the composition of each High Court is laid on the Table of Lok Sabha. [See Appendix II, annexure No. 6.]

ब्रिटेन में भारतीय विद्यार्थियों के लिये निवास-स्थान

२१७. श्री रघुनाथ सिंह : क्या शिक्षा तथा वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ब्रिटेन में भारतीय विद्यार्थियों के लिये छात्रावासों की बहुत कमी है ; और

(ख) क्या इस सम्बन्ध में सरकार का ध्यान सर फ्रांसिस लो के उस भाषण की ओर गया है जो उन्होंने लन्डा में इण्डियन स्टूडेंट्स यूनियन एण्ड होस्टल की सैतीसवीं वार्षिक सभा का अध्यक्षता करते हुये किया था ?